

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE AMIT RAWAL

WEDNESDAY, THE 13TH DAY OF JULY 2022 / 22ND ASHADHA, 1944

WP(C) NO. 22708 OF 2022

PETITIONER:

IBRAHIM,
AGED 52 YEARS
S/O. KUNHALAVI, KUZHIKKATTIL HOUSE, MUNDERI P.O,
CHUNGATHARA, MALAPPURAM -679 334.

BY ADVS.
P.DEEPAK
NAZRIN BANU

RESPONDENTS:

- 1 THE REGIONAL TRANSPORT AUTHORITY, MALAPPURAM ,
REPRESENTED BY ITS SECRETARY,
REGIONAL TRANSPORT OFFICE, MALAPPURAM -676 505.
- 2 THE SECRETARY,
REGIONAL TRANSPORT AUTHORITY, MALAPPURAM,
REGIONAL TRANSPORT OFFICE, MALAPPURAM 676 505.
- 3 HASKAR,
S/O. KUNHAMMED HAJI, ALANGADAN HOUSE,
KARAKUNNU P.O, MANJERI, MALAPPURAM 676 123.
- 4 THE KERALA STATE ROAD TRANSPORT CORPORATION,
REPRESENTED BY ITS CHAIRMAN AND MANAGING DIRECTOR,
TRANSPORT BHAVAN, THIRUVANNATHAPURAM- 695 023.
- 5 THE STATE TRANSPORT APPELLATE TRIBUNAL,
ERNAKULAM 682 011.

SR GP SRI V K SUNIL , SRI DEEPU THANKAN SC KSRTC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
13.07.2022, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

JUDGMENT

This writ petition has been filed offline. Looking at Ext.P7 photocopy attached, the size of word is almost '8' and it is not legible. Registry could not have accepted the hard copy of such petitions and placed before the Judge. This writ petition is permitted to be withdrawn. The hard copy is returned with liberty to file fresh with legible copies.

Registry is warned that in case such type of hard copies of writ petitions with illegible documents are placed before this Court, this Court will take disciplinary action against the officers who have cleared the file. There is specific direction issued to the Filing Scrutiny Officers to ensure that the contents of the files are readable, vide office circular No.1/2020. It is also be ensured that in photocopies of documents also, the font size of letters are sufficiently large and easily readable. Office to insist for production of typed copy of documents which are otherwise not readable being too small font or handwritten.

Sd/-

AMIT RAWAL

JUDGE

APPENDIX OF WP(C) 22708/2022

PETITIONER EXHIBITS

- Exhibit P1 TRUE COPY OF THE REGULAR PERMIT ISSUED TO THE PETITIONER VALID TILL 25.09.2024.
- Exhibit P1(a) TRUE COPY OF THE PROCEEDINGS OF THE 2ND RESPONDENT DATED 04.05.2019.
- Exhibit P2 TRUE COPY OF THE OBJECTION DATED 007/01/2020 ALONG WITH TRANSLATION.
- Exhibit P3 TRUE COPY OF THE PROCEEDINGS OF THE FIRST RESPONDENT DATED 07.01.2020.
- Exhibit P4 TRUE COPY OF THE JUDGMENT DATED 11.09.2020 IN MVAA NO. 66/2020.
- Exhibit P5 TRUE COPY OF THE JUDGMENT DATED 11.05.2021 IN W.P.C NO. 10012 OF 2021.
- Exhibit P6 TRUE COPY OF THE PROCEEDINGS OF THE 1ST RESPONDENT DATED 02.10.2021.
- Exhibit P7 TRUE COPY OF THE PROCEEDINGS OF THE 2ND RESPONDENT DATED 17.06.2022.
- Exhibit P8 TRUE COPY OF THE TIMING CONFERENCE NOTICE DATED 31.02.2022 ISSUED BY THE 2ND RESPONDENT.